

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:64

ANSWERED ON:13.03.2012

TRANSPARENCY IN SPORTS BODIES

Choudhary Shri Bhudeo;Singh Shri Radha Mohan;Sushant Dr. Rajan

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to bring in transparency in the functioning of various autonomous sports bodies/sports bodies getting grants from the Ministry for various indoor and outdoor games;
- (b) if so, the details thereof;
- (c) whether certain irregularities have been reported in these sports bodies during the last one year;
- (d) if so, the details thereof and the action taken by the Government thereon; and
- (e) the steps taken/proposed to be taken by the Government to provide more incentives to sportspersons to excel in their field of sports?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI AJAY MAKEN)

(a)&(b): Yes, Madam. In order to bring transparency and accountability in the functioning of the various autonomous sports bodies/sports bodies, Government is in the process formulating a regulatory framework with the objective of promoting good governance among sports bodies. The Draft of the National Sports Bill has been placed in the public domain for pre-legislative stakeholders consultations. Following are the salient features of the proposed National Sports Development Bill:-

(i) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional management of sports).

(ii) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.

(iii) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.

(iv) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.

(v) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.

(vi) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.

(vii) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.

(viii) Duties have been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.

(ix) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.

(c)&(d): Madam, no such case has been reported during the last one year.

(e) To excel in their field of sports, the Government is providing financial assistance under the scheme of "Assistance to National

Sports Federations" for the following items:

Holding of national championships for sub-junior, junior and senior categories.

Organization of International tournaments in India.

Training and participation of sportspersons/teams in international tournaments abroad.

Procurement of sports and sports science equipment from indigenous sources or through import.

Appointment of National Coach.

Engagement of foreign coaches/experts.

Reimbursement of salary of Assistance/Joint Secretaries of the NSFs.

Apart from these, the Government provides financial assistance for specialized coaching of outstanding individual players through national and international coaches, scientific backup; participation in international tournaments as part of coaching through its other schemes namely, Talent Search and Training and National Sports Development Fund.